

IDBI BANK IDBI Bank Ltd., Retail Recovery Department, Regional Office-1st Floor, Bhawani Market, Akharaghat Road, Muzaffarpur-842001, Bihar

Appendix-IV (Rule 8(1)) POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorized officer of the IDBI Bank Ltd., Retail Recovery Department, Regional Office-1st Floor, Bhawani Market, Akharaghat Road, Muzaffarpur-842001, Bihar under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of the powers conferred under section 13 (12) of SARFAESI Act read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against the accounts calling upon the borrower(s) / mortgagor(s) to repay the amount as mentioned against the account within 60 days from the date of receipt of the said notice. The borrower(s) / guarantor(s) / mortgagor(s) having failed to repay the amount, notice is hereby issued to the borrower(s) / guarantor(s) / mortgagor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned against the accounts. The borrower(s) / guarantor(s) / mortgagor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Ltd., Sitamarhi Branch, Bihar for the amounts mentioned below plus applicable interest, cost and charges thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	1) Name of the Borrower 2) Name of the Co-Borrower/ Mortgagor	1) Date of Demand Notice 2) Date of Possession 3) Claim Amount as per Demand Notice	Description of the Property
1.	M/s Karikh Narayan Note Book Industries- Prop Smt. Api Devi, Shri. Narayan sah. (Mortgagor Cum Guarantor) & Shri. Pramod Kumar Jha (Guarantor)	1. 25-01-2023 2. 18-04-2023 3. Rs.13,30,423.69 (Rupees Thirteen Lakh Thirty Thousand Four Hundred Twenty Three and Sixty Nine Paise only) as on 11.12.2022 and interest thereon	All that part and parcel of the immovable vide deed no. 214 dated 16.01.2015 and further charge on mortgage created on 19.02.2018 vide deed No. 1228 in respect of immovable properties situate at village - Sursand Maidan, Thana No. 47, Jambandi No. 2716, admeasuring 8 Dec. Khata No. 754 and 2750, khesra No. 5838 and 5839, District Sitamarhi, in the State of Bihar, Bounded: North: Road, South: Ramdev Sah, East: Jai Narayan Sah, West: Ramshish Sah. Together with all and singular the structures and erections thereon, both present and future.

Place : Muzaffarpur Date : 18.04.2023

Authorised Officer, IDBI Bank Limited

IDBI BANK IDBI Bank Limited, Retail Recovery Department, Regional Office, 3rd Floor, Sai Corporate Park, Rukunpura, Bailey Road, Patna- 800 014, CIN- L65190MH2004G0148838

[Rule 8(1)] POSSESSION NOTICE (For Movable / Immovable Property)

Whereas, the undersigned being the Authorized Officer of the IDBI Bank Ltd., Retail Recovery Department, Regional Office, Sai Corporate Park, 3rd Floor, Rukunpura, Patna-800 014 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) and in exercise of powers conferred under Section 13(2) of SARFAESI ACT read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices on the dates mentioned against each account calling upon the respective borrower/co-borrower(s) to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice. The borrower/co-borrower(s) having failed to repay the amount, notice is hereby issued to the borrower/co-borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 and 9 of the said Rules on the dates mentioned against each account. The borrower/co-borrower(s) in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the IDBI Bank Ltd., Retail Recovery Department, Regional Office, Sai Corporate Park, 3rd Floor, Rukunpura, Patna-800 014 for the amount mentioned below plus applicable interest & cost/charges thereon.

Sl. No.	1. Loan Account No. 2. Name of the Borrower/ Co-Borrower/Guarantor/ Mortgagor 3. Location	1. Claim amount as per Demand Notice 2. Date of Demand Notice 3. Date of Possession	Description of the Movable / Immovable Property
1.	1. Loan Account No. : 072651100001816 2. A) M/s. Rakesh Enterprises (Sole Proprietor- Shri Rakesh Kumar) B) Shri Jawahar Sah & Smt. Badamo Devi (Guarantor & Mortgagor) C) Shri Jitendra Kumar (Guarantor) 3. Location : S/o Shri Jawahar Sah, Kampani Saray, Ward No. 12, Sasaram, Dist:-Rohitas, Bihar, Pin-821115	1. Rs.10,07,871.87 (Rupees Ten Lakh Seven Thousand Eight Hundred Seventy One and Paise Eighty Seven Only) with interest reckoned upto 01.10.2022 2. 30.12.2022 and interest thereon with effect from 02.10.2022 3. 19.04.2023	Registered Mortgage dated 11.04.2016 for all the piece and parcels of immovable property admeasuring 18 Dhur (2.81 Decimal) having Sale Deed No. 12035 and 12036 dated 06.08.1983, having Plot no-211, Khata No-14, Thana No-133, Survey Ward No-12 (New) at Mauza-Chanauthi, Mohalla-Company Sara, P.O. & P.S.-Sasaram, Dist :-Rohitas, Bihar. Which is bounded as follows : On the North by Rasta, On the South by : Bal Wkash Vidyalaya, On the East by : Bechan Sah, On the West by : Arvind Kumar. Together with all buildings and structures thereon attached to the earth or permanently fastened to anything attached to the earth.

Place : Patna Date : 19.04.2023

Authorised Officer IDBI Bank Limited

Form no INC-26
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
BEFORE THE (CENTRAL GOVERNMENT) REGIONAL DIRECTOR, EASTERN REGION, KOLKATA
In the matter of the Companies Act, 2013
AND
Pursuant to Section 13(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014
AND
In the matter of **WELLWORTH DISTRIBUTORS PRIVATE LIMITED**
(CIN: U51909WB1996PTC076690)

Registered Office: 14/2 Old China Bazar Street, Bhikhan Chand Market, Ground Floor, Room No. 124, Kolkata - 700001.

Petitioner
NOTICE is hereby given that the above named petitioner Company propose to file a petition under Section 13 of the Companies Act, 2013 before Central Government, the Regional Director, Eastern Region, Kolkata seeking confirmation to the proposed alteration to Clause II (Situation Clause) of its Memorandum of Association so as to change its Registered Office from the "State of West Bengal" to the "State of Maharashtra under the jurisdiction of Registrar of Companies - Maharashtra-Mumbai" in the terms of Special Resolution passed at the Extra Ordinary General Meeting held on 15th day April, 2023 at its Registered Office.

Any person whose interest is likely to be affected by the proposed alteration of the Memorandum of Association of the Company may deliver or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of objection either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post, his/her objections supported by an affidavit stating his/her interest and grounds of objection to the Regional Director, Eastern Region, Kolkata, at Nizam Place, II MSC Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata-700020, West Bengal within 21 (Twenty One) days from the date of publication of this notice with a copy to the petitioner Company at its Registered office at the address mentioned above along with nature of interest and grounds of objection:

For **WELLWORTH DISTRIBUTORS PRIVATE LIMITED**
Sd/-
Dharmesh Chhendra Sheeth
Director
DIN: 01957783

Date: 25/04/2023
Place: Kolkata

GIC HOUSING FINANCE LTD.
Regd. Office: Royal Insurance Building, 6th floor, 14, Jamshedji Tata Rd., Churchgate, Mumbai-400020.
Branch Office : Royal Insurance Building, Ground Floor 5, Netaji Subhas Road, Kolkata-700001 (Opposite G.P.O.)
Telephone No. (033)2262-2751/2752/2633

SYMBOLIC POSSESSION NOTICE
REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of GICHL, pursuant to demand notice issued on its respective dates as given below, under section 13(2) of SARFAESI Act 2002 calling upon You/Borrowers, the under named to pay outstanding dues within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence GICHL are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken **SYMBOLIC POSSESSION** of the secured assets as mentioned herein below:

Sr. No.	Borrower(s) Name & Loan Account No.	Address of the Mortgaged Property	Outstanding Dues As Per Demand Notice (Rs.)	Date of Demand Notice	Date of Symbolic Possession
1.	Mr. ABHJAN SARKAR & Mrs. ILA SARKAR WB0071300106283	Residential Flat No. 3D on the Third floor in Block No. A, of Skyline Apartment measuring super built up area of 924 Sq.ft lying and situated at Premises No. 79, K.D Mukherjee Road, Pin-700060 under Mouza- Behala, J.L.No. 2, Touzi No. 346, C.S Khaitan Nos. 636, 637, C.S Dag Nos. 3713, 3714, 3715, 3716, 3717, 3793, 3794, R.S Khaitan No. 3810, Dag Nos. 11651 to 11660 under P.S- Behala within Ward No. 131, District- South 24 Parganas.	6,39,478/-	25.07.2022	20.04.2023
2.	Mr. ASHOK SHAW & Mrs. DIPALI SHAW WB0070610003223	ALL THAT Piece and parcel of land measuring 2 Cottah 2 Chhatk lying and situated at Holding No. 13 now 13(13) Nonadanga Lane, Pin-712223, under Mouza- Sheoraphuli, J.L No. 6, R.S Kh No. 1292, Dag No. 4018 under Ward No. 9, P.S- Serampur, District- Hooghly. The above noted property is butted and bounded in the following:- North- By Municipal Road, East - By H.O Santosh Sadhukhan, South-By H.O Anar Nandi, West-By Municipal Road.	15,50,121/-	25.04.2022	21.04.2023
3.	Mr. BISWAJIT HANSDA & Mrs. BIJAYA HANSDA WB0070610003849	ALL THAT piece and parcel of land measuring 1 Cottah 5 Chittacks 16 sft being sub Plot No. J along with 790.27 Sq.ft pucca building lying and situated at Mouza- Debanandapur, J.L.No. 3, Sabak Dag No. 802, L.R Dag No. 867 under L.R Khaitan No. 2257, present L.R Khaitan No. 1773, P.S- Chinsurah, Pin- 712123, District- Hooghly. The above noted property is butted and bounded in the following:- North- 14 ft wide Common Passage, East - Plot No. 1, South- Plot No. G and H, West- Plot No. M	22,15,820/-	21.12.2022	21.04.2023
4.	Mrs. RINA DAS & Mrs. BIRENDRA NAG WB0070610002879 & WB0070610002878	Residential Flat No. 5 on the Third floor, measuring super built up area 516 Sq.ft lying and situated at Holding No. 468 (117), S.K Bose Sarani, (Paropore Road), Pin- 712223 under Mouza- Seraphuly, P.S- Serampore, in J.L.No. 6, under R.S Khaitan No. 2304, corresponding to L.R Khaitan No. 4649, comprising R.S Dag No. 1079/1409 corresponding to L.R Dag No. 2542 within Ward No. 10, District- Hooghly.	4,55,269/-	23.11.2022	21.04.2023
5.	Mr. SANTANU KARMAKAR & Mrs. SULTANA KARMAKAR WB0070610001439	ALL THAT Piece and parcel of land measuring about 2 Cottahs 5 Chittacks 25 Sft lying and situated at Premises No. 22, Kazipara Road, Pin- 700034, under Mouza- Behala in C.S Dag No. 6908, R.S Dag No. 12128, 12130 and 12137 under C.S Khaitan No. 920, R.S Khaitan No. 7574, R.S No. 83, Touzi No. 348, J.L.No. 2, Ward No. 130, P.S- Behala, District- South 24 Parganas. The above noted property is butted and bounded in the following:- North- By 6ft wide Common Passage then the Property of Suresh Chandra Roy, South- By sand belongs to S.K Sahadati and others, East- By the Property of Suresh Chandra Roy, West- By Kazipara Road.	10,52,458/-	25.07.2022	20.04.2023
6.	Mr. SOUMEN DAS WB0070610002764	Residential Flat No. 15 on the Fourth floor measuring super built up area of 364 Sq.ft lying and situated at Holding No. 135/374, N.S Road, Sheoraphuli Government Colony Scheme-II, Pin- 712223 under Mouza- Sheoraphuli, L.O.P No. 274, R.S Dag No. 362, corresponding to L.R Dag No. 4634 & L.R Khaitan No. 2385, J.L.No. 6 under P.S- Serampore within Ward No. 21, District- Hooghly.	9,13,284/-	25.07.2022	21.04.2023
7.	Mr. AJOY MONDAL & Mrs. RUPA MONDAL WB0070610002511	Residential Flat being No.201 on the Second floor of Hrishikesh Bhawan, measuring about 850 Sq.ft including 20% super built up area lying and situated at Holding No. 625, Sarat Chatterjee Road, P.S- Shibpur, Pin-711102, Ward No. 33, District- Howrah. The above noted property is butted and bounded in the following:- North- Flat No. 202 and stair & lobby, South- Open to sky East- Open to sky and Flat No. 202, West- Open to sky.	29,09,212/-	23.11.2022	20.04.2023
8.	Mr. AVIJIT SEN & Mrs. SOMA SEN WB0070610002786	ALL THAT Piece and parcel of land measuring 1 cottah 8 chhatk lying and situated at Premises No. 259 A, Joyrampur Jala Road, under Mouza- Behala, R.S No. 83, K.H. No. 1240 under 1246, Dag No. 6165, J.L. No. 2, ward no 129 within P.S- Behala, Pin- 700080, District- South 24 Parganas. The above noted property is butted and bounded in the following:- North- 14'9" wide drain and KMC Road, South- Land of Shyamal Ganguly and others, East- Land of Maya Rani Ganguly, West- Land of Indrani Bhattacharjee.	17,09,802/-	23.11.2022	20.04.2023
9.	Mr. SAMMUDDIN MONDAL & Mr. MAFIJUDIN MONDAL WB0070610002395	ALL THAT piece and parcel of land measuring 63 decimal including basti, Sali, dobakhaniyali and situated at Mouza- Kasbara comprised in J.L.No. 62, Khilan No. 730, Dag No. 1872 (Bastu), 1805, 1808, 1821, 1851 (Bastu), 1856, 1883, 1897, 1919, Hal Khaitan No. 697/1, P.S- Palpa, Pin- 712102, District- Hooghly. The above noted property is butted and bounded in the following:- North- Road, South- Pond, East- House of Aged Mondal, West- House of Altab Mondal.	12,17,395/-	25.07.2022	21.04.2023
10.	Mr. SANDEEP SINGH & Mrs. REKHA SINGH & Mr. PRADIP SINGH WB0070110001573	Residential Flat No. 3A on the Third floor, measuring super built up area 1150 Sq.ft lying and situated at Holding No. 11/3/2, N.C Das Road, Pin- 700090 under Mouza- Naopra, P.S- Baranagar, in J.L.No. 9, R.S No. 22, Touzi No. 173, Khaitan No. 249 in part of Dag No. 1135, District- North 24 Parganas.	6,52,383/-	24.11.2022	21.04.2023
11.	Mr. SONU TRYOON & Mrs. SONU TRYOON WB0071300107016	Residential Flat being No.5C on the Fifth floor of North Block Lobby No. 1 of the building named WestwindDebaangan, measuring super built up area of 915 Sq.ft lying and situated at 321/A, Grand Trunk Road, Belur, under Mouza- Bally, comprised in Dag No. 19016, 19017 and 19018, Khaitan No. 5587, Ward No. 9, P.S- Bally, Pin- 711202, District- Howrah.	8,67,447/-	14.12.2022	20.04.2023
12.	Mr. BISWAJIT MUKHERJEE & Mrs. KALYANI MUKHERJEE WB0070610003153	ALL THAT Residential Flat being No.3B on the First floor of Block B of BedhProgya Housing Complex, measuring super built up area of 1144 Sq.ft lying and situated at Premises No. 101A, Santosh Roy Road, Sakherbaraz, P.S- Thakurpukur, Pin- 700008, District- South 24 Parganas.	40,16,505/-	03.11.2022	20.04.2023
13.	Mr. UTTAM KUMAR RAWAT & Mrs. SUDHA KUMARI WB0070610001743	ALL THAT Residential Flat No. 108 on the First floor of the Supravat Apartment, measuring super built up area 748 Sq.ft lying and situated at Holding No. 70, Gadadhar Bhatta Road, Pin- 711203 under Mouza- Uluah, P.S- Liliuh, comprised in Dag Nos. 71 and 61/3320 under Khaitan No. 1670, J.L.No. 12 under Ward No. 30, District- Howrah. The above noted property is butted and bounded in the following manner:- North- Open Space of the said property open to sky, South- Flat No. 107, East- Flat No. 109, West- Open Space of the said property open to sky.	6,31,264/-	14.12.2022	20.04.2023
14.	Mr. SANATAN JANA WB0070110001889	ALL THAT Piece and parcel of land measuring about 00 Cottahs 12 Chittacks 15 Sft lying and situated at Premises No. 62/2, B.T Road, under Mouza- Palpara, in Dag No. 202 under Khaitan No. 219, Touzi No. 166, R.S No. 136, J.L. No. 7, P.S- Baranagar, Ward No. 16, Pin- 700090, District- North 24 Parganas. The above noted property is butted and bounded in the following:- North- By 4ft wide Common Passage, South- By 8ft Common Passage, East- By 8ft Common Passage, West- By Land and Building of Sri Ranjit Jana & Sri Anil Kumar Jana.	11,68,152/-	07.11.2022	19.04.2023
15.	Mr. TATHAGATA MANDAL, Mrs. BANDANA MANDAL & Mrs. BODHISATWA MANDAL WB0070610003171	ALL THAT piece and parcel of land measuring 2 Cottah 9 Chhatk lying and situated at Premises No. 891 Bachar Para Road, Pin-700063, under Mouza- PaschimBarsha, J.L.No. 19, Hal Kh No. 773, Dag No. 2038 and R.S No. 43 under P.S- Thakurpukur, District- South 24 Parganas. The above noted property is butted and bounded in the following manner:- North- 12ft wide Common Passage, South- Land of Dag No. 2038, East- 12ft wide Common Passage, West- Land of 2038.	12,65,733/-	14.12.2022	20.04.2023
16.	Mr. BIDESH NASKAR & Mr. RAKESH NASKAR WB0071300105348	ALL THAT piece and parcel of land measuring 2 Cottah lying and situated at Holding No. 16/243M/2678, Block HM, Ward No. 16, Pin-700135, under Mouza- Krishnapore, comprised in J.L.No. 17, R.S.No. 180, Touzi Nos. 228 & 229, Hal Khaitan No. 1034, Sabek Dag No. 5151/6510, Hal No. 3153, P.S- Rajarhat. The above noted property is butted and bounded in the following:- North- Pradip Naskar, South- Shyamal Naskar and Niranjana Naskar, East- 8' Common Passage West- Krishnapore Road.	4,63,373/-	24.11.2022	19.04.2023
17.	Mr. SIDDHARTH SAHA & Mrs. MOUSUMI DEY WB0070610002996	ALL THAT Residential Flat being No.6 on the Second floor, measuring super built up area of 519 Sq.ft lying and situated at Holding No. 18, Agarpura, Tarapur, Sukanta Pally, Pin- 700109 under Mouza- Tarapur, J.L.No. 12, C.S Plot/Dag No. 878, Ward No. 24, P.S- Khardah, P.O- Agarpura, District- North 24 Parganas.	14,66,253/-	23.11.2022	19.04.2023
18.	Mr. BINDY KRISHNA DAS & Mrs. MANIKA DAS WB0070610002693	Residential Flat No. A on the First floor, measuring super built up area 750 Sq.ft lying and situated at Holding No. 39/1, Vidyasagar Road, now being Premises No. 51 Vidyasagar Road, Rabindranagar, Pin- 700085 under Mouza- Gori, J.L.No. 16, R.S No. 24 and 21, Touzi No. 118 B No. 1 Khaitan No. 477, L.R Khaitan Nos. 2515, 2516, 2519, Dag No. 770, L.R Dag No. 1727, P.S- Dum Dum, District- North 24 Parganas.	12,01,203/-	17.09.2021	19.04.2023
19.	Mr. SHANTANU KUMAR DAS & Mrs. SOMA DAS WB0070610003046	Residential Flat No. GRIA on the Ground floor, South East side measuring super built up area 894 Sq.ft lying and situated at Holding No. 55/1, MalgachaBasti Road, Pin- 700028 under Mouza- Sutanugar, P.S- Dum Dum, in J.L.No. 10, R.S No. 148, Touzi No. 172, comprised in R.S Dag Nos. 2980 and 2981, C.S Khaitan No. 139, R.S Khaitan No. 1465 and 2156 within Ward No. 11, District- North 24 Parganas.	14,29,444/-	28.03.2022	19.04.2023

Further, to this notice, the Borrowers are hereby called upon to handover vacant and peaceful possession of the respective properties to GICHL within 7 days from the date of this notice, else the undersigned shall be constrained to proceed to take **PHYSICAL POSSESSION** of the above properties forcibly and/or shall proceed to sale the above said properties after a period of 30 days from the date hereof by adopting methods provided under SARFAESI ACT 2002 and rules thereon.

The **BORROWERS** and the **PUBLIC IN GENERAL** is hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of GICHL for the amount mentioned herein above against Properties/Secured Assets which is **payable with the further interest thereon until payment in full.**

The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Date: 25.04.2023
Place: Kolkata

For GIC Housing Finance Ltd.
Sd/-
Authorised Officer

Divine Alloys and Power Co Limited - In Liquidation
Regd. Off: Block A, 139, Regent Estate, 176/1/139, Raipur Road, Kolkata- 700 002, West Bengal

E-Auction
Sale of Corporate Debtor as a Going Concern under the Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 22nd May, 2023 at 11:00 AM to 02:00 PM
(With unlimited extension of 10 minutes each)

Sale Notice
Notice is hereby given for Sale of "M/s Divine Alloys and Power Co Limited - In Liquidation (Corporate Debtor)" as a Going Concern including all the assets forming part of Liquidation estate formed by the Liquidator, appointed by the Hon'ble NCLT Kolkata Bench under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder.

Asset	Reserve Price	EMD Amount
Sale of Corporate Debtor as a Going Concern along with all assets including Land & Building, Plant & Machinery and Securities & Financial Assets.	Rs 42.55 Crores	Rs 4.255 Crores

The sale shall be subject to the Terms and Conditions prescribed in the "E-Auction Process Information Document" available at <https://ncit.auctiontiger.net> and www.divinealloysandpower.in and to the following conditions:

- It is clarified that, this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. Liquidator of M/s Divine Alloys and Power Co. Limited reserves the right to suspend/abandon/cancel/extend or modify the process terms and/or reject or disqualify any prospective bidder/bidder either at any stage of the auction process without assigning any reason and without any liability.
- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" and "NO RESCUE" basis through approved service provider, M/s. e-Procurement Technologies Limited (Auction Tiger) <https://ncit.auctiontiger.net>.
- The last date for submission of Eligibility documents and Refundable Deposit as mentioned in the Process Documents is 10th May, 2023. Inspection Date- 11th May, 2023 to 17th May, 2023. The Bid Documents details and EMD payment details should reach the office of the Liquidator physically or by E-mail at the address given below before 06:00 PM on 19th May, 2023.
- Any modification in timelines and/or in the "e-auction process information document" including terms and conditions will be notified in the website of the Corporate Debtor i.e. www.divinealloysandpower.in.
- For any query, contact Mr. Rajesh Kumar Agrawal, mob- 9830201612, mail- id- corp.divine@gmail.com or Contact: Mr. Praveen Kumar Thavar 9722778828 - 079 6813 6854/55/51; Email Id: praveen.thavar@auctiontiger.net.

Rajesh Kumar Agrawal
Liquidator
Divine Alloys and Power Co Limited- In Liquidation
IBBI Regn No. : IBBI/PA-01/PA/1023/2017-2018/11722
AFA Valid till 28/11/2023
1, Ganesh Chandra Avenue, 3rd Floor, Room No-301, Kolkata-700013
corp.divine@gmail.com / rajesh521@yahoo.com

Date: 24.04.2023
Place: Kolkata

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GLOBIOUS AGRO EXIM PVT. LTD.

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Globious Agro Exim Private Limited
2. Date of Incorporation of Corporate Debtor	27.12.2004
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Kolkata
4. Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U01409WB2004PTC100874
5. Address of the registered office and principal office (if any) of corporate debtor	Jhantipahar, Bankura, Bankura - 722137, West Bengal, India.
6. Insolvency commencement date in respect of corporate debtor	CRP Commencement Date: 02.12.2022 Date of information to IRP: 20.04.2023
7. Estimated date of closure of insolvency resolution process	31.05.2023 (180 days from the commencement of Corporate Insolvency Resolution Process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kamal Prakash Singh IBBI/PA-01/PA-P/172/2019-2020/12653
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address - South City Garden, Tower-2, Flat 11 - I, 61, Basant Lal Saha Road, New Alipore, Kolkata - 700053. Registered Email Address - kamapraakash@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office Address - Suite 16, 1st Floor, 22/28A, Manoharapur Road, Kolkata - 700029, West Bengal, India. Email Address - globiousagro.sip@gmail.com
11. Last date for submission of claims	04.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, as ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at (b)	(a) Web link: https://bbi.gov.in/home/downloads Physical Address: As mentioned in Point No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Globious Agro Exim Private Limited on 20th December, 2022. The creditors of Globious Agro Exim Private Limited are hereby called upon to submit their claims with proof on or before 04th May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.04.2023
Place: Kolkata

Mr. Kamal Prakash Singh
Interim Resolution Professional
IBBI Registration No. - IBBI/PA-01/PA/P/172/2019-2020/12653

TENDER CARE — Adveritorial

BALMER LAWRIE & CWC SIGN MOU FOR COLD CHAIN LOGISTICS, GENERAL WAREHOUSING AND OTHER ANCILLARY SERVICES

Balmer Lawrie & Co. Ltd. and Central Warehouse Corporation (CWC) signed a Memorandum of Understanding (MOU) for utilising storage / warehousing space of CWC for providing Cold Chain logistics, general warehousing and other ancillary services for a period of ten years from the date of sign off. The MOU was signed on 20th April 2023 by Mr. Adhip Nath Palchoudhuri, Director (Service Businesses), Balmer Lawrie & Co. Ltd. and Mr. Rajeev Kumar Bansal, Group General Manager (Commercial), CWC in the presence of senior officials of Balmer Lawrie and CWC. Speaking about the association, Mr. Adika Ratna Sekhar, Chairman & Managing Director, Balmer Lawrie said, "Balmer Lawrie is extremely happy to associate with CWC as this will give a fillip to its Cold Chain Business Unit's aspiration of achieving Rs 100+ crore by 2027 and also setting up Mini Temperature Controlled Warehouses having a capacity of 1500 to 2000 pallet position in Tier II and Tier III cities across the country."

566th OCC MEETING OF WRPC AT NTPC SOLAPUR

NTPC Solapur on April 21st, 2023 hosted the 566th OCCM (Operation Coordination Committee Meeting) of WRPC (Western Region Power Committee) chaired by Shri Satyanarayan S, Member Secretary (WRPC). The meeting was graced by Shri V. Balaji-ED (WRLCD, GRID-INDIA), Shri Vijay Goel, BU-HE, NTPC, Solapur, SS Patel-CHE (MP SLDC), Shri Arjun B Rathod-ACE (SLDC-Gujarat) and other senior officials from beneficiaries, State GENCOs, IPPs, WRLCD, WRPC PGCIL and NTPC. Shri Satyanarayan S congratulated NTPC Solapur for meeting its generation goals. He praised the state-of-the-art technology stimulator with advance AR/VR present in NTPC Solapur and expressed his happiness for the hospitality provided by Solapur. Shri V Balaji appreciated Solapur team for successful arrangement of OCCM and praised the fully developed smart township of NTPC Solapur and Environment protection initiatives and CSR activities conducted by NTPC Solapur.

Earlier, Shri Vijay Goel welcomed the guests and the dignitaries and emphasized the efforts made by NTPC to fulfill the energy requirements of its beneficiaries, when the nation is experiencing an unprecedented surge in power demand.

SAIL-BSL SIGN MOU WITH TELECOMMUNICATIONS CONSULTANTS INDIA LIMITED (TCIL)

SAIL-Bokaro Steel Plant (BSL) has entered into an MoU with Telecommunications Consultants India Limited (TCIL) to explore potential of application of 5G/IT/Telecom and other wireless communication technologies in SAIL-Bokaro Steel Plant including SAIL's Mines & Collieries, Central Coal Supply Organization and the SAIL Refractory Unit in Jharkhand. The MoU was signed at SAIL's Bokaro Steel Plant on 21st April, 2023. From SAIL- BSL side B.K. Tiwari, Executive Director (Works) and from TCIL side Ms Aika Selot Asthana, Executive Director (IT & Telecom) signed the MoU in the presence of senior officials from both the organizations.

TMBL - AUDITED FINANCIAL RESULTS OF THE QUARTER AND FINANCIAL YEAR ENDED MARCH 31, 2023

Highest Ever Net Profit ₹1029 cr. Highest ever Operating Profit ₹1573 cr. Highest ever Net Interest Income ₹2094 cr.

The Board of Directors of Taminad Mercantile Bank Ltd approved the Audited Financial Results of the Quarter and Financial Year Ended March 31, 2023 in their meeting held at Mumbai on 24.04.2023. Shri. S. Krishnan, Managing Director and CEO of the bank declared results. Chief Financial Officer, General Managers and other senior officials of the Bank were also present at the event. Bank's Performance Highlights Best in the Last 10 Years. FY 2022-23 Performance: The Bank's deposit has increased to ₹47,766 crores (PY same period ₹44,933 crores). The advance level of the Bank has increased